

- Read :**
- (1) Judgment dated 26.09.2023 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 7175 of 2021 in case of CPL Ashish Kumar Chauhan (Retd.) Vs. Commanding Officer & Ors.
 - (2) Section 34 of the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Act, 2017
 - (3) Circular No.RJ/40/2023 dated 06.12.2023

:: CIRCULAR ::
No.RJ/ 11/2026

The Hon'ble the Chief Justice, with regard to the directions issued in Judgment dated 26.09.2023 delivered by the Hon'ble Supreme Court of India in Civil Appeal No. 7175 of 2021 in case of CPL Ashish Kumar Chauhan (Retd.) Vs. Commanding Officer & Ors., has been pleased to direct that priority, in hearing and disposal, will be given to the matters of Human Immunodeficiency Virus/Acquired Immune Deficiency Syndrome infected persons.

The Hon'ble the Chief Justice has, therefore, directed that Human Immunodeficiency Virus/Acquired Immune Deficiency Syndrome infected person, whose matter is pending in the High Court of Gujarat, shall personally approach the Additional Registrar (Civil), Mr. J. N. Martins in case of male patient and the Additional Registrar, Ms. Sujitra Rajan in case of female patient, during Office hours with his/her HIV positive report of Government approved laboratory, Identity Proof and all relevant papers of his/her matter for seeking priority in hearing and disposal of his/her matter.

By order of the Hon'ble Chief Justice



Date: 11/06/2026

Registrar General

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- (1) On the Website of the High Court of Gujarat for information to all Litigants/Party-in-Person